

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-2425(PB)/2019**

**IN THE MATTER OF:**

ICICI Bank Ltd

Vs.

Jindal India Thermal Power Ltd.

.... Petitioner/Applicant

....Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code**  
**Order delivered on 06.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Abhirup Dasgupta, Mr. Ishaan Duggal and  
Ms. Bhawana Sharma, Advocates

For the Respondent

Mr. Kanishk Khetan, Adv.

**ORDER**

**IA-2750/2021**

This is an application filed for the withdrawal of the company petition in view of the settlement reached between the corporate debtor and petitioner. Petitioner also further seeks liberty to revive the petition in the event corporate debtor fails to make the payment. The petition is dismissed as withdrawn with a liberty to the petitioner either to revive this petition or file a fresh petition in the event corporate debtor fails to make the payment.

IA-2750/2021 stands dismissed as withdrawn.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**